

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 4718
TO BE ANSWERED ON 22.07.2019**

MINIMUM WAGES TO WOMEN IN AGRICULTURE SECTOR

**†4718. SHRIMATI RAMA DEVI:
DR. BHARATI PRAVIN PAWAR:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the women engaged in agriculture sector are not being paid minimum wages;**
- (b) if so, the details thereof;**
- (c) the difficulties/problems being faced by the Government in this regard;**
- (d) the steps taken by the Government to remove such problems; and**
- (e) the extent to which these problems have been removed as a result thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (e): Agricultural Labour is a scheduled employment under the Minimum Wages Act, 1948. Accordingly, the minimum wages fixed by the Appropriate Government are equally payable both to male and female workers and the Act does not discriminate on the basis of gender.

Equal Remuneration Act, 1976 provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. The Act is effectively enforced by the Central and State Government by conducting regular inspections to detect the violation of provisions of the Act by establishments. The office of Chief Labour Commissioner (Central) in the Central Sphere and State Government in State Sphere are the appropriate authorities to conduct inspection to ensure implementation of the provisions of the Act. Officers of the appropriate Government notified as Inspectors make inspections and prosecute those found violating provision of the Act.